

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.279(ND)/2017

IN THE MATTER OF:

Kashyap D. Chokshi

.... Applicant/petitioner

Vs.

Hero Motocrop Ltd. & Ors.

.... Respondents

Order under Section 58-59 of the Companies Act

Order delivered on 27.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners : Ms. Reema Jain, AR
Company Secretary in practice

For Respondent) : Ms. Malini Sud, Ms. Vidhi Goel, Advs. for
R-1

ORDER

C.A. No. 379(PB)/2017

Notice of the application returnable on 7th November, 2017.

Learned Counsel for the non-applicant-respondent accepts notice. A copy of the application has been furnished to the learned Counsel for the non-applicant-respondent.

List the matter on 7th November, 2017. In the meanwhile, the non-applicant-respondent is restrained from transferring the share alongwith dividends claimed to be held by the applicant to the Investor Education and Protection Fund and hold the same with the company.



A copy of this order be given under the signature of the Bench Officer.

List the matter on 7th November, 2017.

Sd-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

27.10.2017
V. Sethi